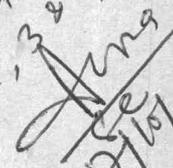


Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3	8.11.94	<p>None present for the petitioner. Adjourned to 16.11.1994.</p> <p style="text-align: center;">  VICE-CHAIRMAN 2/11/94 MEMBER (ADMINISTRATIVE) </p>	<p>Notice may be given to Mr. Arhaya Rv-Mishra Unbehalf of Respondent</p> <p>Feb 17/1/94</p> <p style="text-align: right;">A.O.</p>
4	16.11.94	<p>The learned counsel for the petitioner concedes that this Tribunal has no jurisdiction to hear this application as C.R.P.F. personnel is involved in this application. He further states that he has already filed writ petition before the High Court and he seeks permission to withdraw the it. He is permitted to withdraw. The application is dismissed as withdrawn.</p> <p>Return the Postal orders filed by the petitioner.</p> <p style="text-align: center;">  VICE-CHAIRMAN 2/11/94 MEMBER (ADMINISTRATIVE) </p>	<p>Received Copy of Petition for R-1, 2, 3 & 4.</p> <p> 17/1/94</p> <p>One copy of requisites and 9-10-11-12-13-14</p> <p>One copy of requisites is to be filed by the petitioner's Counsel for issue of notice A R-5, 6, 7.</p> <p>Pr order</p> <p>Feb 19/1/94</p> <p style="text-align: right;">Bench</p> <p>Mr. Arhaya Rv-Mishra has taken the copy of notice and filed the appearance memo.</p> <p>Pr Adm. Secy.</p> <p>Feb 24/1/94</p> <p style="text-align: right;">Bench</p>